

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

R.A. No. 147/90 In
O.A. No. 376/90
T.A. No.

199

DATE OF DECISION 29-10-90

Shri Jarnail Singh Petitioner

Advocate for the Petitioner(s)

Versus
Union of India & Others Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. D.K. Chakravorty, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Y*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *Y* *No*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *Y* *No*

(Judgement delivered by Hon'ble Mr. P.K. Kartha, Vice-Chairman)

The petitioner is the original applicant in OA-376/88 which was disposed of by the Tribunal by judgement dated 5.9.1990. He had prayed for a direction to the respondents to treat him promoted to the rank of ACIO-I from the date his junior, Shri Darshan Kumar, was so promoted. After hearing the learned counsel for both the parties and going through the records of the case carefully, the Tribunal found that the application was devoid of any merit and the same was dismissed.

2. The petitioner has not brought out any new facts warranting a review of the judgement. We also do not see

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any error apparent on the face of the judgement.

3. In view of the above, the present R.A. is dismissed.

Chakravorty
(D.K. Chakravorty)

Administrative Member

Kartha
(P.K. Kartha)

Vice-Chairman (Judl.)